

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of November, 2022 (29.11.2022)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
29.11.2022 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	339/MP/2022 alongwith I.A.No.66/2022	TREPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by Tunga Renewable Energy Private Limited in Karnataka( Interlocutory application for interim reliefs) <i>(On admission)</i> .
	2.	342/MP/2022	EPTCL	Petition under Sections 79 (1) (c), (e) and (k) read with 17 (3) and 18 of the Electricity Act, 2003 seeking amendment and transfer of the Petitioner's Inter-State Transmission Licence <i>(On admission)</i> .
	3.	36/RP/2022	OGP-II TL	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the Order dated 28.8.2022 in Petition No. 182/MP/2020.
	4.	199/MP/2019	TPDDL	Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of availability by Pragati Power Corporation Limited and claiming fixed charges thereto
	5.	268/MP/2021	Powerica	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 17.10.2019 entered into between M/s Powerica Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation
	6.	580/MP/2020	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Solar Energy Corp. of India Ltd
	7.	63/MP/2021 alongwith I.A.No.11/2021	Renew TN	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 07.08.2018, Transmission Service Agreement dated 06.09.2018 and Agreement for Long Term Access dated 06.09.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Power Grid Corporation of India Ltd. stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantees and levying relinquishment charges( Interlocutory application for interim stay).
	8.	330/MP/2019	ACME	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act,2003 and Regulation 7 (1) (a) of the Central Electricity Regulatory Commission(Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	9.	254/AT/2022	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1200 MW Grid-Connected Solar PV Power Project at Village- Kalijal & Matuon ki dhani, Tehsil- Shiv, District- Barmer and at Village Rawadi Chak, Tehsil- Fatehgarh, District- Jaisalmer in Rajasthan as per the Standard Bidding Guidelines of Ministry of Power, GOI dated 3.8.2017.
	10.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the order dated 15.1.2020 in Petition No. 63/MP/2019; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act,

				2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of the order dated 15.1.2020 in Petition No. 63/MP/2019.
11.	131/MP/2022	JPL		Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking implementation of Order dated 07.01.2022 in Petition 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs
12.	277/MP/2019 alongwith I.A.No.21/2022	SKRPL		Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in revoking the Long-Term Open Access granted to the Petitioner for evacuation of 300MW power from its Wind Power Project on account of delay in submission of Bank Guarantee as required under the Long Term Access Agreement dated 23.2.2019( Interlocutory application for bringing on record subsequent facts on record).
13.	151/MP/2021	JITPL		Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009
14.	132/MP/2022	SRLDC		Petition under Sections 28 (1), 28 (3), 29 of the Electricity Act 2003 read with Regulation 1.5 (i), 2.3, 5.2 (m), and 5.4.2 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 (as amended) in the matter of dealing with over drawl from the grid by regional entities leading to insecure operation of the grid and other associated matters( On admission)
15.	68/MP/2022	WRLDC		Petition under Sections 28. (1), 28. (3), 29 of the Electricity Act 2003 read with Regulation 2.3 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 (as amended) in the matter of dealing with over drawal from the grid by regional entities leading to insecure operation of the grid and other associated matters.
16.	156/MP/2022	NRLDC		Petition under Sections 28. (1), 28. (3), 29 of the Electricity Act 2003 read with Regulation 1.5(i), 2.3, 5.2 (m), and 5.4.2 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 (as amended) in the matter of dealing with Over drawal from the grid by regional entities leading to insecure operation of the grid and other associated matters.

By order of the Commission

Sd/-  
(T.D. Pant)  
Joint Chief (Legal)  
28.11.2022